

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

**MONDAY, THE EIGHTEENTH DAY OF NOVEMBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 28209 OF 2024**

**Between:**

Vemula Charanvitha, D/o. V. Sateesh Kumar, Aged about 19 years, Student,  
R/o H. No. 16- 203, Main Road, Sathupally, Khammam District, Telangana,  
507303.

**...PETITIONER**

**AND**

1. The State of Telangana, Represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad- 500 055
2. Kaloji Nararayana Rao University of Health Sciences, Represented by its Registrar, Warangal.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of WRIT OF MANDAMUS declare the action of respondents in not considering the claim of the petitioner for admission into MBBS/BDS 2024 by treating the petitioner as local candidate of Telangana State is illegal arbitrary and unconstitutional and consequently direct the respondents to permit the petitioner to participate in TS Medical MBBS/BDS admissions 2024 counselling process under category B and C/NRI quota by allotting the seat basing on merit to the appropriate college by following Judgment of this Hon'ble Court in W. P. No. 21910 of 2024 and batch dated 05. 09. 2024

**IA NO: 1 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to permit the petitioner to participate in TS Medical MBBS/BDS admissions 2024 counselling process under category B and C/NRI quota by allotting the seat basing

on merit to the appropriate college by following Judgment of this Hon'ble Court in W. P. No. 21910 of 2024 and batch dated 05. 09. 2024 by disposing of her representation dated 28. 09. 2024 pending disposal of writ petition

**Counsel for the Petitioner: SRI. NAYAKAWADI RAMESH (NOT PRESENT)**

**Counsel for the Respondent NO.1: SRI A. SUDARSHAN REDDY,**

**ADVOCATE GENERAL**

**Counsel for the Respondent NO.2: SRI A. PRABHAKAR RAO SC FOR KNRUHS**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION No. 28209 of 2024**

**ORDER:** (per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioner.

Mr. A. Sudarshan Reddy, learned Advocate General appears for the State.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2.

2. In this Writ Petition, the petitioner *inter alia* prays for a direction to the respondent University to treat her as a local candidate and to grant her admission to MBBS (UG) Course for the academic year 2024-25 in the light of the directions contained in the common order dated 05.09.2024 passed by a Division Bench of this Court in Writ Petition No.21910 of 2024 and batch.

3. Learned counsel for the respondent University submits that the process of admissions to MBBS and BDS Courses has been completed and the course has commenced. It is further

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submitted that the issue with regard to validity of Telangana Medical & Dental Colleges Admission (Admission into MBBS & BDS Courses) Rules, 2017, is pending before the Supreme Court in Special Leave Petition (C) Nos.21536-21588 of 2024 in which the Supreme Court by an order dated 20.09.2024 has stayed the common order dated 05.09.2024 passed by a Division Bench of this Court in Writ Petition No.21910 of 2024 and batch.

4. Therefore, in the facts and circumstances of the case, the Writ Petition is disposed of with liberty to the petitioner to take recourse to such remedy as may be available to her in law in the light of the order dated 20.09.2024 passed by the Supreme Court in Special Leave Petition (C) Nos.21536-21588 of 2024.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/- A. SRINIVASA REDDY  
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The State of Telangana, Represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad- 500 055
2. Kaloji Nararayana Rao University of Health Sciences, Represented by its Registrar, Warangal.
3. One CC to SRI. NAYAKAWADI RAMESH Advocate [OPUC]
4. One CC to SRI A. PRABHAKAR RAO SC FOR KNRUHS [OPUC]
5. Two CCs to SRI A. SUDARSHAN REDDY THE ADVOCATE GENERAL, High Court for the State of Telangana at Hyderabad. [OUT]
6. Two CD Copies

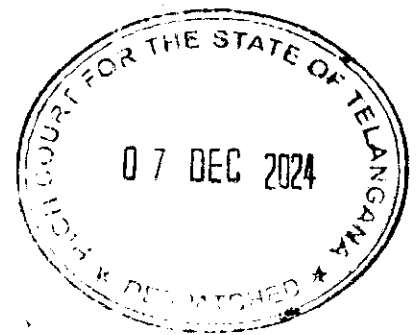
KKS  
LS

**HIGH COURT**

**DATED:18/11/2024**

**ORDER**

**WP.No.28209 of 2024**



**DISPOSING OF THE WRIT PETITION  
WITHOUT COSTS**

⑨ CHR  
5/12/24